

[Shri G. B. Pant]

these details on accepted and agreed principles. However unprincipled we might be thought of, I think they were principled enough to have evolved principles on which we can act. So we have been guided by their principles.

I do not think I should say more about it. I only wish that these matters may be examined in the Joint Committee with due regard to what has happened and also with due regard to what the legislature of Bombay has itself decided.

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the reorganisation of the State of Bombay and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely, Shri Shripad Amrit Dange, Shri B. N. Datar, Shri Bhaurao Krishnarao Gaikwad, Shri Maneklal Maganlal Gandhi, Shri Narayan Ganesh Goray, Shri Arun Chandra Guha, Shri R. M. Hajarnavis, Shri H. C. Heda, Shri Ajit Prasad Jain, Shri Gulabrao Keshavrao Jedhe, Dr. Gopalrao Khedkar, Shri Bhawanji A. Khimji, Shri Balvantray Gopaljee Mehta, Shri Narendrabhai Na'hwani, Shri Ghanshyamlal Oza, Shri Shamrao Vishnu Parulekar, Kumari Maniben Vallabhbhai Patel, Shri Nanubhai Nichhabhai Patel, Shri Purushottamdas R. Patel, Shri Uttamrao L. Patil, Shri Shivram Rango Rane, Shri Ajit Singh Sarhadi, Shri M. Shankaraiya, Shri Vidya Charan Shukla, Shri Digvijaya Narain Singh, Shri M. S. Sugandhi, Shri N. R. M. Swamy, Swami Ramnanda Tirtha, Shri Balkrishna Wasnik and Shri Indulal Kanaiyallal Yajnik.

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the

quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 14th April, 1960;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

15-32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

Sardar A. S. Saigal (Janjgir): Sir, I beg to move:

That this House agrees with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1960.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1960."

The motion was adopted.

Mr. Deputy-Speaker: Now Bills to be introduced. Shri Pocker Sahib. Absent. Shri B. Das Gupta.